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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

*In re: Compliance of Municipal Solid Waste Management Rules, 2016
and other environmental issues*

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

***In re: Compliance of Municipal Solid Waste Management Rules, 2016
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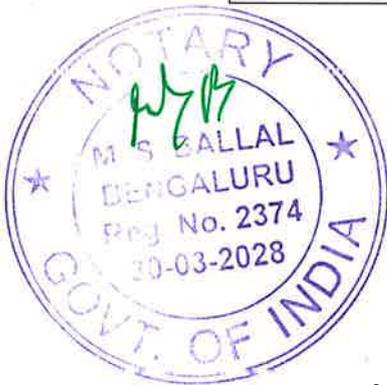
**ADDITIONAL AFFIDAVIT ON BEHALF OF CHIEF SECRETARY TO
THE GOVERNMENT OF KARNATAKA**

MOST RESPECTFULLY SHOWETH:

I, Dr. Shalini Rajneesh, aged about 58 years, presently working as Chief Secretary, Government of Karnataka, Bengaluru having office at Room No. 320, 3rd floor, Vidhanasoudha, Bangalore 560001, Karnataka do hereby solemnly affirm and State on oath as follows:

1. That the instant Affidavit is being filed in furtherance to the earlier affidavit dated 30.09.2025 filed by the Deponent herein, with respect to the observations made by this Hon'ble Tribunal in the order dated 18.03.2025 with respect to the State of Karnataka:

<u>OBSERVATION</u>	<u>SUBMISSION</u>
Para 4(l) – Re: DPRs	i. It is respectfully submitted that in the State , a total of 926 DPRs have been prepared pertaining to Solid and Liquid



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Chief Secretary

Waste Management. Of these, 21 DPRs relate to the Greater Bengaluru Authority (GBA), while the remaining 905 DPRs pertain to Urban Local Bodies (ULBs). Out of 905 DPRs, 637 DPRs are under Solid Waste Management (SWM) and 268 DPRs under Liquid Waste Management (LWM).

ii. **DPR in ULBs (SWM):** It is respectfully submitted that the State has finalized all 637 Detailed Project Reports (DPRs) pertaining to 310 Urban Local Bodies (ULBs) across the four categories of Dry Waste, Wet Waste, Legacy Waste and Construction & Demolition (C&D) Waste.

iii. **DPRs in ULBs (UWM):** It is respectfully submitted that with respect to Used Water Management, out of the 268 DPRs for Sewage Treatment Plants (STPs), 109 DPRs are presently under preparation. These DPRs are scheduled to be completed by December 2026, and the execution of the corresponding works is targeted for completion by December 2027.



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	<p>iv. DPRs in GBA: It is respectfully submitted that out of the 21 DPRs on Solid Waste Management prepared for the Greater Bengaluru Authority, three projects—comprising one Waste-to-Energy facility and two Legacy Waste remediation projects—have been completed. The remaining 17 projects are at various stages of the tendering process. As per the approved implementation schedule, 10 works are planned for completion by December 2026, and the remaining 7 Legacy Waste remediation projects are expected to be completed by August 2027.</p>
<p>Para 4(II) – Re: Execution Plans</p>	<p>It is respectfully submitted that considering almost identical situations existing in all ULBs, the State, through the Karnataka Urban Water Supply and Drainage Board (KUWS&DB), has decentralized the preparation of DPRs to the District level, based on standardized templates developed for uniformity and efficiency.</p>
<p>Para (III) – Best practices to be adopted by ULBs</p>	<p>It is respectfully submitted that the best practices demonstrated by Urban Local</p>



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	Bodies such as Mysuru City Corporation, Wadi Town Municipal Council in Kalaburagi, and Udupi City Municipal Council have been systematically replicated across the State through the conduct of 13 capacity-building workshops and sustained peer-learning initiatives.
Para (IV) – Appointment of agencies	It is respectfully submitted that the State has designated the Karnataka Urban Infrastructure Development and Finance Corporation (KUIDFC) and the Karnataka Urban Water Supply and Drainage Board (KUWS&DB) as the implementing agencies for supporting Liquid Waste Management projects across 315 Urban Local Bodies (ULBs). Further, the Bengaluru Water Supply and Sewerage Board (BWSSB) has been notified as the nodal agency for the Greater Bengaluru Authority.
Para 5(A) – Solid Waste Management	i. It is respectfully submitted that under Solid Waste Management, against the total waste generation of 13,269 TPD in the State, the existing processing capacity is 10,702 TPD, resulting in a processing gap of 2,567 TPD across Urban Local Bodies (ULBs), including the Greater Bengaluru Authority (GBA). This gap comprises 971



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No. of Corrections: Nil.

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	<p>TPD in Wet Waste Management and 1,596 TPD in Dry Waste Management.</p> <p>ii. It is respectfully submitted that to bridge the gap of 971 TPD in Wet Waste Management, the State has proposed an additional processing capacity enhancement of 9,200 TPD. Similarly, to address the gap of 1,596 TPD in Dry Waste Management, a further capacity enhancement of 7,194 TPD is planned. These enhancements are scheduled to be achieved by December 2027, thereby addressing both the current shortfall and the anticipated increase in waste generation over the forthcoming years</p> <p>iii. Wet Waste:</p> <p>It is respectfully submitted that out of the total generation of 7198 TPD, 6207 TPD is being processed across all ULBs including GBA. There is a processing gap of 971 TPD in wet waste management, out of which 633 TPD pertains to GBA and 338 TPD pertains to ULBs.</p>
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Wet Waste Management in GBA: To bridge the gap of 633 TPD in wet waste management, two integrated Solid Waste Management tenders—comprising bio-methanation plants with a cumulative capacity of 2,844 TPD—were invited. No bids were received in the first call, and in the second call, although three bidders participated (each submitting bids for two packages), none qualified in the technical evaluation. Consequently, the tender has been re-notified for the third time, with the bid submission deadline fixed as 27.11.2025. Additionally, BSWML is establishing new bio-methanation plants with a processing capacity of 70 TPD. A Bio-CNG plant of 300 TPD (scalable up to 500 TPD) is also being taken up in collaboration with M/s GAIL Gas Ltd.

Wet Waste Management in ULBs: To address the gap of 338 TPD, the State is creating an additional processing capacity of 5,784 TPD through the execution of 6,456 works.

The proposed projects in GBA and ULBs are expected to complete by December



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No. of Corrections: *Nsl.*

2027 resulting in overall capacity enhancement of 9200 TPD.

iv. **Dry waste:**

It is respectfully submitted that out of the total generation of 4681 TPD, 3085 TPD is being processed across all ULBs including GBA. There is a processing gap of 1596 TPD in Dry waste management, out of which 725 TPD pertains to GBA and 871 TPD pertains to ULBs.

Dry Waste Management in GBA: To bridge the gap of 725 TPD, GBA, under two Integrated Solid Waste Management Facilities, is establishing Waste-to-Energy plants of 1,767 TPD capacity and Dry Waste Management plants of 696 TPD capacity. In addition, a Material Recovery Facility (MRF) of 1,226 TPD capacity has been proposed. A Waste-to-Energy plant of 460 TPD capacity has already been completed and is operational.

Dry Waste Management in ULBs: To bridge the gap of 871 TPD, the State has, as on date, undertaken 2,389 works with a



No. of Corrections: Nil.

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cumulative processing capacity of 3,045 TPD.

The proposed projects in GBA and ULBs are expected to complete by December 2027 resulting in overall capacity enhancement of 7194 TPD.

v. Legacy Waste:

It is respectfully submitted that there are 223 Urban Local Bodies (ULBs) comprising 231 dumpsites with an estimated 176.08 lakh metric tonnes (LMT) of legacy waste, of which 78.24 LMT has been remediated to date.

Legacy Waste Management in GBA:

That within the Greater Bengaluru Authority (GBA), 9 legacy waste dump sites containing a total of 97.82 LMT have been identified, and progress details have been duly submitted. Scientific capping of 42.44 LMT has been completed at Bellahalli and Mittaganahalli, and 4.43 LMT of remediation has been completed at Bagaluru. The remaining sites are at various stages of progress and are



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expected to be fully completed by August 2027.

Legacy Waste Management in ULBs:

Among the 222 legacy waste dump sites in ULBs, remediation has been fully completed at 24 sites, while remediation is ongoing at 149 sites and is scheduled for completion by December 2027. The remaining 49 dumpsites are presently under various stages of the tendering process. Further, 89 ULBs have reported having no legacy waste.

vi. **C&D Waste:**

It is respectfully submitted that the total Construction and Demolition (C&D) waste generated in the State is 5,052 TPD, of which 1,750 TPD is currently being processed, leaving a processing gap of 3,302 TPD. To bridge this gap, the State has proposed the establishment of 8 Nos C&D waste processing plants.

C&D Waste Management in GBA: That within the jurisdiction of the GBA, four C&D waste processing plants of 750 TPD



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	<p>capacity each (aggregating to 3,000 TPD) have been proposed. The tendering process for all four plants has been completed.</p> <p>C&D Waste Management in ULBs: That four C&D waste processing plants have been proposed in the City Corporations of Hubballi-Dharwad (HDMC), Mysuru, Davanagere, and Kalaburagi, with a combined capacity of 302 TPD. Of these, work orders have been issued for three ULBs, while one ULB remains under the tendering process.</p>
<p>Para 5A (iv) - Sanitary Landfill</p>	<p>It is respectfully submitted that as on date, 98 Sanitary landfills located in 98 ULBs of the state have conducted TCLP test by NABL accredited labs. It is found that the toxicity is below quantifiable limits. Further, 217 sanitary landfill site (SLF) works are under progress</p>
<p>Para 5A (vii) - KSPCB Approval</p>	<p>It is respectfully submitted that the Karnataka State Pollution Control Board has granted approval for 57 ULBs while the remaining are under process. It should be completed by</p>

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	June 2026. Under GBA, one sanitary landfill site at Mithaganahalli has been cleared by the Pollution Control Board, while the other one is under process.
Para 5(B) Sewage Management	– It is respectfully submitted that out of 11 non-operational STPs, 2 STPs in Turuvekere and Guledgudda have been made operational, while remaining 9 STPs are under tender. The gap between the designed capacity vs utilization is given in Annexure R-11 of the affidavit dated 30.09.2025. The State is re-using 1033 MLD of treated water. The performance of STP in terms of fecal coliform has been given in Annexure R-12 of the affidavit dated 30.09.2025.
Para 5(C) – Ring Fenced Account	It is respectfully submitted that out of Rs 2900 crores, Rs. 1967 crores have been deposited in the Ring Fence Account, with the condition of further releases based on utilization. Till date, Rs. 326.73 crores have been spent. The financial allocation made to each ULBs with timelines for utilization have been submitted in Annexure R-13 of the Affidavit dated 30.09.2025.



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The additional information incorporates the revised summary and the latest updates as on date. The details have already been furnished through the affidavit, duly signed and submitted on 30.09.2025, along with comprehensive supporting annexures.

WHEREFORE, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the above information in the interest of justice and equity.

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DEPONENT

(Dr. SHALINI RAJNEESH)
Chief Secretary

VERIFICATION

I, the above-named Deponent do hereby verify that all the facts stated in the affidavit are true to my knowledge and that no part thereof is false and nothing material is concealed there from.

Verified at Bengaluru on this 15th day of November, 2025.



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DEPONENT
[CHIEF SECRETARY
GOVERNMENT OF KARNATAKA]

(Dr. SHALINI RAJNEESH)
Chief Secretary

Sworn / Solemnly affirmed and signed before me
on this 15th day of Nov. 2025 at Bengaluru
N.R.SI.No. 3759 Corrections Nil.

MSB
15/11/25
M. S. BALLAL, Advocate & Notary, Bengaluru